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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Review Application Nos. 30/90, 31/90, 32/90 & 33/90  
Arising out of O.A. Nos. 63/89, 59/89, 56/89 & 57/89

Misc. Application Nos. 432/90, 433/90, 431/90 and

*Date of accession: 430/90 respectively  
3-11-92*

In Review Application No. 30/90: A.K.Dutta

Applicant

Versus

Union of India & Others

Respondents

In Review Application No. 31/90: N.Redden

Applicant

Versus

Union of India & Others

Respondents

In Review Application No. 32/90: P.Yarrayya

Applicant

Versus

Union of India & Others

Respondents

In Review Application No. 33/90: M.L.Karmakar

Applicant

Versus

Union of India & Others

Respondents

In All these cases

For the applicant

M/s.C.V.Murty  
C.M.K.Murty  
S.Kr.Rath,  
Advocates

In All these cases

For the respondents

M/s.B.Pal,  
O.N.Ghosh,  
Standing Counsel  
Rly. Administrator

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C O R A M:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR.K.J.RAMAN, MEMBER (ADMINISTRATIVE)

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1. Whether the reporters of the local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? *ND*
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

K.P.ACHARYA, V.C.

This common order will govern in ~~both~~ these

cases mentioned above.

2. Mr. C.V.Murty learned counsel appearing for the Petitioners in the presence of Mr. B.Pal learned Senior Standing Counsel(Railway) submitted that he wants to withdraw the Review Applications mentioned above. Petitioners are permitted to withdraw the Review Applications. Mr. Murty learned counsel appearing for the Petitioner further submitted that the Petitioners intend to file Original Applications except in the case of M.L.Karmakar, Petitioner in Review Application No.33 of 1990, for which no direction is required. However, We have no objection. Since the Review Applications stands withdrawn, no further order is necessary in the Miscellaneous Applications mentioned above, and they are accordingly disposed of.

3. Naturally, the interim orders passed therein stands vacated.

K.P.Acharya

MEMBER (ADMINISTRATIVE)

K.Mohanty  
2.11.92  
VICE CHAIRMAN

Central Admn. Tribunal  
Cuttack Bench, Cuttack,  
K.Mohanty/2.11.1992.

